

(2010) 12 MAD CK 0166

Madras High Court

Case No: Writ Petition No. 28476 of 2010 and M.P. No. 1 of 2010

G. Rajendran

APPELLANT

Vs

The Special Commissioner ,
Commissioner for Urban Land
Ceiling and Urban Land Tax, The
Assistant Commissioner of
Urban Land Ceiling, Urban Land
Tax Alandur and The Tahsildar

RESPONDENT

Date of Decision: Dec. 15, 2010

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: A. Ramu, for the Appellant; K. Balasubramanian, Spl. Govt. Pleader, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard the learned Counsel appearing for the Petitioner and the learned Special Government Pleader appearing for the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner has submitted that it would suffice, if the first Respondent is directed to dispose of the representation, dated 13.07.2009, on merits, within a specified period.
3. The learned Special Government Pleader appearing on behalf of the Respondents , has no objection for such an order being passed by this Court.
4. In view of the submissions made by the learned Counsels appearing on either side, the third Respondent is directed to dispose of the representation, dated 13.07.2009, on merits and in accordance with law, within a period of 12 weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy

of the representation, dated 13.07.2009, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition is disposed of accordingly. No costs. Consequently, connected Miscellaneous Petition stands closed.